

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal nos. 218 and 219 of 2013**

**Dated : 18<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal no. 218 of 2013**

**Ramgad Minerals & Mining Ltd. ...Appellant(s)  
Versus  
Karnataka Electricity Regulatory Commission  
& Ors. ...Respondent(s)**

**Appeal no. 219 of 2013**

**Ramgad Minerals & Mining Ltd. ...Appellant(s)  
Versus  
Karnataka Electricity Regulatory Commission  
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu  
Counsel for the Respondent(s): Mr. A.M. Shodhan Babu for R.2**

**ORDER**

Written Submissions have been filed by the Respondents in both the Appeals earlier.

The learned counsel for the Appellant seeks some more time to file his Written Submissions. Accordingly, he is directed to file the same on or before 22.11.2013 after serving copy on the other side.

Post the matter for Reporting Compliance on **22.11.2013.**

**(Rakesh Nath)  
Technical Member  
Ts/vs**

**(Justice M. Karpaga Vinayagam)  
Chairperson**